



2026:AHC:50848-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

SPECIAL APPEAL DEFECTIVE No. - 959 of 2014

State of U.P. Sec. Basic Education and 2 others

.....Appellant(s)

Versus

Shyam Nath Yadav and 22 others

.....Respondent(s)

Counsel for Appellant(s)	:	Rajiv Singh, S.C.
Counsel for Respondent(s)	:	Bheem Singh

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

Civil Misc. Delay Condonation Application

1. Heard learned counsel for the parties.
2. In view of the averments made in the affidavit filed in support of the application under Section 5 of the Limitation Act, we are satisfied that the applicant was prevented by sufficient cause from preferring the Special Appeal within the period of limitation.
3. The application is, accordingly, allowed and the delay in filing the Special Appeal is condoned.

Order on memo of appeal

1. It is stated by learned counsel for the parties that the issues raised in this Special Appeal stand concluded by the judgement of date rendered in Special Appeal No. 734 of 2014.
2. In view of the judgment passed in Special Appeal No. 734 of 2014, this Special Appeal is liable to be dismissed.
3. The Special Appeal is, accordingly, dismissed.

March 12, 2026

nd/vs

(Kshitij Shailendra, J) (Arun Bhansali, CJ)